

## BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

ORIGINAL APPLICATION No. 225 of 2022

IN THE MATTER OF:

NITIN DHIMAN

....APPLICANT

VERSUS

STATE OF PUNJAB &amp; ORS.

....RESPONDENTS

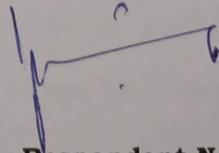
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Filed by

Ludhiana

Dated: - 18-11-2023



Respondent No. 9

Punjab Dyers Association (Focal Point)

E mail: pdafocalpoint@gmail.com

Mob: 9814127356

**BEFORE THE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH: NEW DELHI****ORIGINAL APPLICATION No. 225 of 2022****IN THE MATTER OF:**

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**RESPONSE OF RESPONDENT NO 9, PUNJAB DYERS  
ASSOCIATION (FOCAL POINT) TO THE REPORT FILED BY  
RESPONDENT NO 1 AND AMICUS CURAE SH GAURAV  
AGARWAL, ADVOCATE IN AUGUST 2023**

**MOST RESPECTFULLY SHOWETH:**

1. That a matter of Original Application No 225/22, titled Nitin Dhiman Vs State of Punjab & Others, pertaining to pollution of Buddha Nala, Ludhiana due to dyeing industries etc at Ludhiana is under consideration of this Hon'ble Tribunal.
2. That Punjab Dyers Association, Tajpur Road, Ludhiana was impleaded as Respondent No 9 vide order of Hon'ble Tribunal dated 21.4.2023.
3. That a status report/ response to the OA has been filed by the Respondent on 19.5.2023 and the same is placed at running page no792- 917.

4. That upon hearing the matter on 26.5.2023, this Hon'ble Tribunal was pleased to direct Respondent NO 1 to 4 to file affidavit giving the present status of the project for use of treated waste water discharged from CETPs and STPs at Ludhiana in to Buddha Nala for irrigation of agricultural land. The Respondent No 1, Chief Secretary, Govt of Punjab had requested through his affidavit dated 4.8.2023 for two months time to submit said affidavit giving present status of the project for use of treated waste water discharged from CETPs and STPs at Ludhiana in to Buddha Nala for irrigation of agricultural land. Affidavit of Chief Secretary is placed at running page no 789-791. However, the Respondent No 1 to 4 have not filed said status report till now.
5. That this Hon'ble Tribunal was pleased to appoint Sh. Gaurav Agarwal, Advocate, Supreme Court as Amicus Curae in the matter to assist Hon'ble Tribunal in the matter of present OA.
6. That Sh. Gaurav Agarwal, AC along with applicant Sh. Nitin Dhiman and officials of Punjab Pollution Control Board inspected the 40 MLD CETP being managed by Respondent No 9 on 21.7.2023. Thereafter, the Ld AC has filed his report dated 2.8.2023 before Hon'ble Tribunal and the same is placed at running page No 685-785.
7. That Ld AC has made certain observations in respect of 40 MLD CETP in his report dated 2.8.2023. The said observations and response of the Respondent to said observations is presented in following table.

S No./ para of Ld AC report	Observation of Ld AC in respect of 40 MLD CETP (Running page 690-696)	Response/ Remark of the Respondent No 9
1/6(vii)	PPCB test report dt 07.7.2023 show that results exceed the limits prescribed by PPCB. (Copy placed at running page 755-756)	The effluent from CETP meets CPCB/ EP Act prescribed standards. PPCB has not prescribed any standard. Consent order clearly prescribed as such (running page 355). Test report for the month of June-2023 and July-2023 is enclosed as Annexure R9/1 colly
2/6(viii)	SCADA system enables PPCB and SPV to monitor effluent received at CETP from individual industry but it cannot detect if industry bye pass effluent at industry.	SPV does not have regulatory powers. PPCB has powers to inspect/detect any bye pass for action under Water Act 1974.
3/6(ix)	SCADA at CETP cannot tell if a member unit has higher capacity to produce effluent than share obtained by it for effluent discharge in to CETP.	The SPV has provided list of all member units to PPCB along with shares obtained by unit that clearly show permitted discharge from each unit in to CETP.
4/6(xi)	Connection for discharge of effluent any member units in to CETP is not based on their production capacity	As above. Each member unit has installed flow meter at outlet of the unit whose data is on line available to SPV and PPCB.

6/6(xiii)	There is huge variation in sludge generated by three CETPs. 60, 15 and 250 t/month for 15, 50 and 40 MLD CETP respectively.	The quantity of average sludge produced per month is about 250 t for 40 MLD CETP. The quantity is comparable to sludge being produced at 15 MLD CETP.
7/7(i)	Buddha nala has encroachments on both side and it is full of cow dung, plastic waste etc. about 300 dairies are located adjoining the drain.	PPCB and Municipal Corporation has not taken any corrective measures on these issues.
8/7(ii)	As informed by PPCB that for 42 of 54 scattered dyeing units, orders are issued to disconnect sewer line. Only 1 of remaining 12 units have attained ZLD. 1 of these is issued order for disconnection of sewer line and remaining 10 are allowed time up to 31.3.2024 to segregate discharge from municipal sewer line. These all units discharge about 16.54 MLD waste water in to buddha nala.	Ld AC has mentioned status for July 2023. Even on 29 Oct 2023, as per news report (Annexure R9/2), Municipal Corporation is still serving notices to 33 units to disconnect their sewer connection of their own. It seems a time pass ploy.

Respondent No 9

Punjab Dyers Association (Focal Point)

Ludhiana

Ludhiana

Dated 18.11.2023

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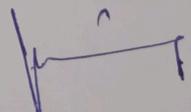
...RESPONDENTS

**AFFIDAVIT**

I, Vishal Jain a Director of Punjab Dyers Association at present at New Delhi, do hereby solemnly affirm and declare as under: -

1. That I am presently a director of Punjab Dyers Association, Focal Point Module , Ludhiana a Company registered under company Act having registered office at 50 MLD CETP, near Central Jail , Tajpur Road, Ludhiana and duly authorized by the Company to file this affidavit.
2. That I am fully conversant with case as derived from office record and competent to swear to this affidavit.
3. That I have read the accompanying response and have understood the contents thereof. The facts stated there in are true and correct to the best of my knowledge and nothing has been concealed there from.
4. That the Annexures are true copy of the originals.

*certified that the affidavit/S.P.A./G.P.A has been readover & explained to the deponent executant who seemed directly to understand the same at the time making thereof*

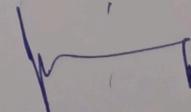
  
**DEPONENT**
**VERIFICATION:**

Verified at Ludhiana on this day of 18th November 2023, I the above named deponent, do hereby verify that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.



Attested as Identified

**NOTARY PUBLIC**  
 LUDHIANA (Pb.) India

  
**DEPONENT**

18 NOV 2023

997

Annexure A9/1

7

E-2023

PUNJAB POLLUTION CONTROL BOARD VATAVARAN BHAVAN,  
NABHA ROAD, PATIALA  
WATER ANALYSIS REPORT

1. Laboratory Sample No. E-3531-3532/ H.O.Lab. Monitoring/2023  
 2. Name of Industry M/s CETP-40 MLD, Focal Point Module, Tajpur Road Ludhiana  
 3. Name of Sample collecting Officer Er. Kuldeep Singh, EE, Er. Bhasham, AEE  
 4. Designation of the officer authorizing Test Environmental Engineer, Regional Office-III Ludhiana  
 5. Type of Sample Grab  
 6. Date & Time of Sample collection 30.06.2023  
 7. Date & Time of Sample receipt in Lab. 01.07.2023  
 8. Period of Analysis 01.07.2023 to 07.07.2023  
 9. Test Methods As per relevant parts of IS:3025/IS:1622 & Methods of APHA

**Results**

Sr. No.	Parameters	Inlet of CETP	Outlet of CETP
1	pH	7.3	8.2
2	Total Suspended Solids mg/l	192	27
3	Total Dissolved Solids mg/l	4110	3115
4	Chemical Oxygen Demand mg/l	1085	158
5	Bio-chemical Oxygen Demand mg/l	330	21
6	Color (P.C.U)	120	40
7	Ammonical Nitrogen mg/l	4.9	BDL
8	Phenolic Compound mg/l	BDL	BDL
9	Sulphide mg/l	19.6	1.6
10	Total Chrome mg/l	BDL	BDL
11	Oil & Grease mg/l	10.7	BDL
12	SAR	59.9	14.6
13	RSC	0.47	0.27
14	Bio-Assay mg/l	-	Zero% survival of Fish in 100% effluent after 96 hours

Remarks: 1.No specific prescribed standards are as per EPA. However, if any stringent/other standards have been imposed by the Board, the same shall prevail.

Note: 2. BDL means Below Method Detection Limit.

---End of Report---

Scientific Officer

Dt. 07/7/23

Endst. No: 15670-72

A copy of the above is forwarded to the:-

1. The Chief Environmental Engineer (Water), Punjab Pollution Control Board, Ludhiana.
2. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-II, Ludhiana.
3. The Environmental Engineer, Punjab Pollution Control Board, Regional Office-III, Ludhiana.

Asst. Scientific Officer



Ph. 0161-2676350

**Punjab Pollution Control Board**Zonal Laboratory, E-648-B, 2<sup>nd</sup> Floor,  
Phase-5, Focal Point, Ludhiana.

E-mail: ilabppcbldh@gmail.com

**Water Analysis Report**

1. Laboratory Sample no.: E 10/Zonal Lab/2023
2. Name of Industry : M/s CETP - 40 MLD, Tajpur *District Head*
3. Name of Sample Collecting Officer : Er. Gurinderpal Singh Chinna, Assistant Environment Engineer
4. Type of Sample : Grab
5. Date of Sample Collection : 24.07.2023
6. Date of Receiving: 25.07.2023 *2576*
7. Method Followed IS 3025/ methods of APHA *03/8/23 am 3/8/23*

**Results:**

Sr. No.	Parameters	Inlet	Outlet	Aeration Tank
1.	pH	7.8	7.9	-
2.	Total Suspended Solids (mg/l)	238	54	-
3.	Total Dissolved Solids (mg/l)	5389	2228	-
4.	Chemical Oxygen demand (mg/l)	704	120	-
5.	Bio-chemical Oxygen Demand (mg/l)	230	15	-
6.	Oil & Grease (mg/l)	9.2	BDL	-
7.	Sulphides (mg/l)	8.6	BDL	-
8.	Phenolic Compound (mg/l)	BDL	BDL	-
9.	Ammonical Nitrogen (mg/l)	8.4	1.8	-
10.	Total Chromium (mg/l)	BDL	BDL	-
11.	Sodium Absorption Ratio (SAR)	19.3	10.0	-
12.	Residual Sodium Carbonate (RSC) meq/l	0.73	0.28	-
13.	MLSS (mg/l)	-	-	1620
14.	MLVSS (mg/l)	-	-	1080

**Remarks :-**

- BDL means Below Method Detection Limit.
- No specific standards are prescribed as per EPA, However if any stringent/other standards have been imposed by the board, the same shall prevail.

*skay 1/8/23*  
**Junior Scientific Officer,  
 Zonal Lab, Ludhiana**

Ends. No. 380-382Dated 01/08/2023

A copy of the above is forwarded to the following for information and necessary action please along with data sheet:-

- The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
- The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2, Ludhiana.
- The Environmental Engineer, Punjab Pollution Control Board, Regional Office-4, Ludhiana.

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# 33 dyeing units in city get sewer disconnection notices

TIMES NEWS NETWORK

**Ludhiana:** After cutting sewer connections of dyeing units that were part of the common effluent treatment plant (CETP) at Tajpur Road and Focal Point from the main line of the corporation, civic officials are now focusing on scattered dyeing units. Municipal authorities have issued notices to disconnect sewer connections of 33 scattered dyeing units, of which 26 are from industrial areas. In the notices, the MC has asked dyeing units concerned to refrain from dumping discharge of their respec-

tive dyeing units into the corporation's sewer. Dyeing unit operators have been given time to get sewer connections of their respective factories disconnected on their own within 15 days. Civic officials have warned that if these connections are not snapped in the time frame specified, MC staff will take action.

The 33 scattered dyeing units are those which have not been able to become a part of the CETP to treat water from their factories. They have been repeatedly asked to either join the CETP or choose one of the options of

zero liquid discharge (ZLD). The last deadline ended in March 2023.

Punjab Pollution Control Board (PPCB) issued a letter to the municipal corporation a few months ago to disconnect sewer connections of scattered dyeing units. However, ruling party leaders are pleading for relief on behalf of the dyeing entrepreneurs.

MC officials and elected representatives were in the process of identifying land for the establishment of a CETP for scattered dyeing units in the industrial area but the proposal is in limbo.

# 33 स्कैट्स डाइंग यूनिट्स के सीवर कनेक्शन नोटिस में बताया, 15 दिन के भीतर कनेक्शन खुद कटवा लो, नहीं तो निगम के स्तर पर होगी कार्रवाई

सवेरा न्यूज/टीवक  
लुधियाना, 29 अक्टूबर: ताजपुर रोड और फोकल प्वाइंट में सोई टी.पी. का हिस्सा रहे डाइंग यूनिट्स के सीवर कनेक्शन निगम को मन लाइन से कटने के बाद नगर निगम अधिकारियों को देवी नगर अब स्कैट्स डाइंग यूनिट्स को तरफ गढ़ गई है। नगर निगम अधिकारियों ने 33 स्कैट्स डाइंग यूनिट्स के सीवर कनेक्शन कटाने के लिए नोटिस जारी कर दिए हैं, जिनमें से श्रविल 26 डाइंग यूनिट्स इंडस्ट्रियल एरिया से संबंधित हैं।

## 33 ठों से अकेले 26 डाइंग यूनिट्स इंडस्ट्रियल एरिया ठों

में दुप करने से परहेज करे। डाइंग यूनिट्स क संचालकों को 15 दिनों के भीतर अपनी-अपनी फेसबोर्डों के सीवर कनेक्शन अंशने आण ही कटवाने का समय दिया है। अधिकारियों ने चेतावनी दी है कि 15 दिन की मियाद पूरी होने तक कनेक्शन न कटने पर तो निगम अपना खुद कार्रवाई करने आणगा। बता दें कि नगर 33 स्कैट्स डाइंग यूनिट्स है, जो अपनी फेसबोर्डों के पानी को ट्रीट करवाने के लिए काममें इन्फ्यूट्रैट ट्रीटमेंट प्लांट (पी.ई.टी.पी.)



स्कैट्स डाइंग यूनिट की फाइल फोटो

का हिस्सा नहीं बन सके हैं। इन्हें सोई टी.पी. से जुड़ने अथवा ज़ोरों लिक्विड डिम्पलिंग (वेड एल.डी.) में से कोई एक विकल्प चुनने का मौका समय-समय पर मिलता रहा है। आखिरी बार दी गई डेड लाइन भी

मार्च 2023 में खता हो चुकी है। पंचायत पॉल्यूशन कंट्रोल बोर्ड की ओर से कुछ महोत्सव परले ही नगर निगम को स्कैट्स डाइंग यूनिट्स के सीवर कनेक्शन कटाने के लिए पत्र जारी किया जा चुका है लेकिन डाइंग

उद्योगों की ओर से जनप्रतिनिधियों से राहत की गुहार लगाते हुए, उनकी अलग-अलग सकार तक पहुंचाने की मांग लगाते की जा रही है। इंडस्ट्रियल एरिया में स्कैट्स डाइंग यूनिट्स के लिए सोई टी.पी. लगाने के लिए एक जगह का मौका भी अधिकारी तथा जनप्रतिनिधि देख चुके हैं लेकिन अभी यह प्रस्ताव मिसर नहीं चढ़ा है। नाम न छपाने की शर्त नगर निगम के एक आलाधिकारी ने बताया कि डाइंग उद्योगों के लिस्टपडल की ओर से जनप्रतिनिधियों के साथ मुलाकात की गई थी। उद्योगों ने मांग की थी कि राहत संबंधी वे पंचायत सकार के माध्यम से भी बात रखना चाहते हैं। जब तक सकार की ओर से उम्मत पाश सुनिश्चर कोई फेरलत नहीं ले लिया जाता तब तक उनके खिलाने कार्रवाई न की जाए। निगम अधिकारियों के अनुसार अल कानूनी समय बीत गया है, सकार के स्तर पर लिखित में उन्हें कोई निर्देश नहीं मिले है। वहीं कार्रवाई सन्यो पी.पी.सी.पी. की ओर से उन्हें लगातार रिमाइंडर भेजे जा रहे हैं। डाइंग यूनिट्स का पानी सीवर लाइन के चौरंगे सीवर ज ट्रीटमेंट प्लांट में पहुंच रहा है, जिस कारण पानी को मानकों के मुताबिक ट्रीट करना मुश्किल हो रहा है, इसलिए, डाइंग उद्योगों को 15 दिनों का समय देते हुए यह भी कहा गया है कि अगर उन्हें राहत संबंधी कोई आशासन लिखित में मिलता है तो दस्तावेज निगम प्रशासन को जमा करवाए जाए, तबकि कार्रवाई करने से पहले पुनर्निचार किया जा सके।

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